

GOVERNMENT OF INDIA
MINISTRY OF POWER
RAJYA SABHA
UNSTARRED QUESTION NO.2396
ANSWERED ON 21.03.2023

**DECLARATION OF RAIGARH – PUGALUR –TRISSUR HVDC TRANSMISSION SYSTEM
AS ASSET OF NATIONAL IMPORTANCE**

2396 SHRI P. WILSON:

Will the Minister of **POWER**
be pleased to state:

(a) the steps taken by the Ministry to declare Raigarh–Pugalur–Trissur±800 KV, HVDC transmission system as asset of national importance and to bill the tariff to be shared between the States;

(b) the details of the liquidity assistance provided to the DISCOM operating in Tamil Nadu; and

(c) if not, the reasons therefor?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) : The billing of transmission tariff is done as per CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

(b) & (c) : To alleviate the liquidity problems in the power sector, under the Aatma Nirbhar Bharat announcements, the Government announced a liquidity infusion package for the power sector, under which, the DISCOMs would be able to discharge their dues to the Central Public Sector Undertakings (CPSU) GENCOs & TRANSCO; Independent Power Producers (IPPs), and Renewable Energy (RE) GENCOs, by availing concessional loans from Power Finance Corporation Ltd. (PFC) and REC Ltd. (REC) against State Government Guarantee.

The Ministry of Power issued Guidelines to the States on 14th May, 2020, for availing the benefits of concessional loans from PFC and REC, and they have advised their loan scheme to the States on 16th May, 2020.

The details of loan sanctioned and disbursement made to TANGEDCO, Tamil Nadu, under Liquidity Infusion Scheme, are as under:

State	Discom	Loan sanctioned (Rs. in Cr.)			Disbursement made (Rs. in Cr.)		
		REC	PFC	Total	REC	PFC	Total
Tamil Nadu	TANGEDCO	17830	12400	30230	17060	9737	26,797
